

[Shri Swaran Singh]

intention of placing copies of any correspondence that might have taken place with them, on the Table, because that is not customary.

SHRI N. K. SANGHI (Jodhpur) : From what we have just now heard from the Minister and Members of Parliament, I come to the conclusion that the Tashkent agreement looks to be "dead as dodo". We have seen that Pakistan Government is going on a system of economic aggression against Indian nationals, whether it is a question of property left by them or otherwise. They are also going on the system of genocide against minorities in that State. I am sure Government would understand what the future designs of the Pakistan Government would be. We have to realise it sooner than later. I know the hon. Minister has nothing to say. As a protest against the failure of the Government to get proper redress to the Indian nationals whose property has been left behind, I would refuse to ask any question. I request the Government to take this matter seriously so that the properties are restored to them, failing which at least some positive compensation should be given to them so that they can survive.

SHRI SWARAN SINGH : I have noted his protest and his feelings.

— — —

13.32 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER FORWARD CONTRACTS (REGULATION ACT 1952)

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : On behalf of Shri Dinesh Singh, I beg to lay on the Table a copy of Notification No. S. O. 1980 (Hindi and English versions) published in Gazette of India dated the 30th May, 1970, issued under section 6 of the Forward Contracts (Regulation) Act, 1952. [*Placed in Library. See No. LT—3920/70*]

AMENDMENTS TO DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES ORDER 1966 IN RESPECT OF MAHARASHTRA

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : I beg to lay on the Table—

- (1) A Copy of Notification No. S. O. 228 (Hindi and English versions) published in Gazette of India dated the 14th January, 1970 making certain amendments in Schedule X to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Maharashtra, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [*Placed in Library. See No. LT—3919/70*]
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT—3921/70*]

ANNUAL REPORT ETC. GOVERNMENT REVIEW IN WORKING OF NATIONAL MINERAL DEVELOPMENT CORPORATION LTD. NEW DELHI

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi, for the year 1968-69.
- (2) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year

1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3922/70*]

NOTIFICATION UNDER COMPANIES
ACT, 1956

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : I beg to lay on the Table a copy of Notification No. G. S. R. 1115 (Hindi and English versions), published in Gazette of India dated the 1st August, 1970 making certain amendment to Notification No. G. S. R. 72 dated the 1st January, 1966, under subsection (3) of section 637 of the Companies Act, 1956. [*Placed in Library. See No. LT-3923/70*]

LEGAL OPINIONS RE MAKING
LAWS FOR ACQUISITION OF
SUGAR MILLS BY THE
STATES

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHIB SHINDE) : I beg to lay on the Table in pursuance of an assurance given by the Minister of Food and Agriculture, on the 4th August, 1970, a copy each (Hindi and English versions) of the following legal opinions regarding the Constitutional position on the competency of a State Legislature to make laws for acquisition of Sugar Mills :—

- (1) Opinion dated the 18th October, 1969 of the Secretary, Ministry of Law.
- (2) Opinion dated the 18th November, 1969 of the Solicitor General of India.
- (3) Statement of case for the opinion of Attorney General of India and Opinion dated the 19th July, 1970 of the Attorney General of India.
- (4) Opinion of the Advocate General, Uttar Pradesh. [*Placed in Library. See No. LT-3924/70*]

ANNUAL REPORT OF NATIONAL
PRODUCTING COUNCIL, NEW
DELHI

SHRI M. R. KRISHNA : I beg to lay on the Table a copy of the Annual Report of the National Productivity Council, New Delhi for the year 1968-69. [*Placed in Library. See No. LT-3925/70*]

12.33 hrs.

CONVICTION OF MEMBER
(SHRI NATH PAI)

MR. SPEAKER : J have to inform the House that I have received the following telegram, dated the 10th August, 1970, from the Inspector of Police, Gamdevi Police Station, Bombay :—

“I have the honour to inform you that Shri Nath Pai, Member, Lok Sabha, was convicted today and sentenced to pay a fine of Rs. 50/-, in default ten days' simple imprisonment under Section 135(3), read with Section 37(3) of the Bombay Police Act, 1951, by the Presidency Magistrate, 14th Court, Girgaum, Bombay.”

ARREST OF MEMBERS

(*Sarvashri Bhogendra Jha and Kameshwar Singh*)

MR. SPEAKER : I have to inform the House that I have received the following telegrams (Original in Hindi) :—

- (1) Dated the 9th August, 1970, from the Sub-Divisional Magistrate, Madhubani :—

“I have the honour to inform you that in exercise of my powers under Sections 143 and 447, Indian Penal Code, I have found it my duty to direct that Shri Bhogendra Jha, Member, Lok Sabha, be arrested for forming an unlawful assembly and entering on fallow land. Shri Bho-